

116 CWP-8229-2020

Maan Singh and others

Vs.

State of Punjab and others

**Present: Mr. Sunny Singla, Advocate,
for the petitioners.**

Ms. Anu Pal, DAG, Punjab.

(Presence marked through video conference)

Notice of motion.

Ms. Anu Pal, DAG, Punjab, who has joined the proceedings on advance service of copy of petition, accepts notice on behalf of State of Punjab.

Interim order in the same terms as passed in CWP No.6938 of 2020.

This Court notices that advertisement dated 21.02.2020 (Annexure P-1), yet again has used nomenclature "*Mistress*" for the female teachers to be appointed in School. Notwithstanding, that vide order dated 21.11.2018 passed in CWP No.9939 of 2014 this court had put a query as to why can there not be a more dignified designation viz. a teacher or school teacher, who can be further sub-specified as English Teacher, Mathematics Teacher, History Teacher and likewise, instead of using the words "*Master or Mistress*". It however, transpires that notice qua change of nomenclature/designation was issued to State of Haryana as the said CWP pertained to Haryana. The Secretary of Education department, State of Punjab shall file a separate specific affidavit in this regard, as to what steps can be and/or are proposed to be taken, in accordance with law, for change of designation, as noted above. Affidavit be filed on or before the next date of hearing.

Adjourned to 13.07.2020.

June 18, 2020
shalini

(ARUN MONGA)
JUDGE